

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CIVIL) Diary No. 32872/2024

(Arising out of impugned final judgment and order dated 19-07-2024 in LPA No. 592/2024 passed by the High Court Of Delhi At New Delhi)

REHAN ELAHI

Petitioner(s)

VERSUS

DELHI DEVELOPMENT AUTHORITY (DDA) &amp; ORS.

Respondent(s)

Date : 30-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mr. Talha Abdul Rahman, AOR  
Mr. Javed Sheikh, Adv.  
Mr. M. Shaz Khan, Adv.  
Mr. Adnan Yousaf, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

Permission to file special leave petition is granted.

We are not inclined to interfere with the impugned judgment and, hence, the special leave petition is dismissed.

We, however, clarify that in case of non-allotment of the worship site, it will be open to the petitioner, Rehan Elahi, and/or others to approach the Court by way of a writ petition.

Pending applications, if any, shall stand disposed of.

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR